



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 4338/2017**

**with**

**M.A. No. 4019/2019**

**M.A. No. 3054/2018**

**This the 27<sup>th</sup> day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. Naresh Dutt - 9466008300  
 S/o Sh. Prem Datt Sharma Technical Assistant  
 Aged about 52 years  
 R/o House No. 11, Type-III,  
 Central Farm Machinery,  
 Training & Testing Institute,  
 Tractor Nagar, Budni, (MP)  
 ... Applicant

(By Advocate: Sh. Yogesh Sharma )

**VERSUS**

1. Union of India through  
 The Secretary (AF & FW),  
 Department of Agriculture, Cooperation &  
 Farmers Welfare  
 Ministry of Agriculture & Farmers Welfare  
 Krishi Bhavan, New Delhi-110001
2. The Director  
 Northern region Farm Machinery Training &  
 Testing Institute,  
 Tractor Nagar, Sirsa Road, Hisar (Haryana)
3. The Director  
 Central Farm Machinery Training & Testing  
 Institute,  
 Tractor Nagar, Budni, (Madhya Pradesh)



4. The Director (Mechanization & Technology Division)/  
 Chairman, CSB, Govt. of India  
 Department of Agriculture, Cooperation &  
 Farmers Welfare  
 Ministry of Agriculture & Farmers Welfare,  
 Krishi Bhavan, New Delhi-110001

... Respondents

(By Advocate: Sh. Acharya Santosh Prasad Chaurasiya)

### **ORDER (Oral)**

#### **Hon'ble Mr. Pradeep Kumar, Member (A):**

The applicant, herein, was working as Senior Technician on a post under the respondents at Hisar, Haryana. He was promoted as Technical Assistant on 21.12.2015 and was transferred and posted to another establishment under the respondents at Budni, which is located in Madhya Pradesh. The applicant had been pleading with the respondents to transfer him back to Hisar, in consideration to his personal difficulties. Such representation was rejected.

2. The applicant had now submitted another representation dated 14.05.2019, pleading that there are two vacancies for Technical Assistant presently available at Hisar. Further, he is married and his wife is posted as a Teacher at Hisar. Accordingly, it will suit



him and he will be able to perform whole heartedly if he is posted to Hisar.

3. The applicant has preferred MA No. 4019/2019 seeking directions to the respondents to consider his representation dated 14.05.2019 and decide the issue. The applicant also pleads that with these directions, OA can also be disposed of.

4. Respondents have pleaded that staff transfer and postings are to be considered and decided, keeping in view the extent policy directives on the issue.

5. Matter has been heard. Sh. Yogesh Sharma, learned counsel appeared on behalf of the applicant. Sh. Acharya Santosh Prasad Chaurasiya, learned counsel appeared on behalf of the respondents.

6. The MA No. 4019/2019 and OA No. 4338/2017 are disposed of with directions to the respondents to pass a reasoned and speaking order on the representation already preferred by the applicant on 14.05.2019 within a period of eight weeks from the date of receipt of a certified copy of this order and applicant advised.

Pending MA No. 3054/2018, is also disposed of accordingly. No order as to costs.



**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

/akshaya/